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關於國際公共衛生事宜議定書

第壹條

本議定書簽訂國，彼此協商議定，根據一九零七年十二月九日羅馬協定中所規定國際公共衛生局之責任與職掌，應由世界衛生組織或其過渡委員會執行之。以不違背現存國際義務為限，各簽訂國將採取必要步驟完成此目的。

第貳條

本議定書簽訂國復彼此協商議定，自本議定書發生效力之日起，附件壹所開各國際條約所授予該局之責任與職掌，應由世界衛生組織或其過渡委員會執行之。

第參條

俟所有一九零七年協定簽訂國同意終止該協定，該協定即行廢止，國際公共衛生局即行解散。一九零七年協定簽訂國中之任何國家加入簽訂本議定書者，即應認為同意於一九零七年協定之廢止。

第肆條

本議定書簽訂國復議定，如一九零七年協定所有簽字國不能同意於一九四九年十一月十五日廢止一九零七年協約時，即按該協定第八條之規定，宣告該協定失效。

第伍條

一九零七年協定任何簽訂國而非本議定書之簽訂國得隨時以正式文書送交聯合國祕書長申明接受本議定書，祕書長將以參加簽訂接受本議定書之事實通知所有簽訂國及其他政府。

第陸條

各政府得經由下列程序之一為本議定書之簽訂國：

- 甲．無條件接受之簽署；
- 乙．須經批准手續始生效力之簽署；

丙. 接受。

接受須以正式文書送交聯合國祕書長。

第柒條

本議定書自一九零七年協定二十個簽訂國簽訂本議定書之日起，發生效力。

爲此，各簽訂國政府代表簽訂，並以英法兩種文字各製成一本，同一作準。各該正本應留存於聯合國祕書處檔庫。

祕書長應以正式副本分送與各簽署國，接受本議定書國家，及其他迄本議定書簽訂之日止仍爲一九零七年協定簽訂國之任何國家。

祕書長應於本議定書發生效力後，儘速通知本議定書之每一簽訂國。

一九四六年七月二十二日簽訂於紐約市

附件一

1. 一九二六年六月二十一日國際清潔公約。
2. 修正一九二六年六月二十一日國際清潔公約，一九三八年十月三十一日簽訂之公約。
3. 一九四四年國際清潔公約（修正一九二六年六月二十一日國際清潔公約）。
4. 一九四四年延展國際清潔公約議定書（一九四六年四月二十三日開始簽字；一九四六年四月三十日發生效力）。
5. 一九三三年四月十二日國際航空清潔公約。
6. 一九四四年國際航空清潔公約（修正一九三三年四月十二日國際航空清潔公約）。
7. 一九四四年延展國際航空清潔公約（一九四六年四月二十三日開始簽字；一九四六年四月三十日發生效力）。
8. 一九二四年十二月一日於不魯捨爾簽訂之調治海員花柳病國際協定。
9. 一九二五年二月十九日於日內瓦簽訂之運輸鴉片與藥物公約。
10. 一九三一年七月十三日於日內瓦簽訂之限制製造及管理分配麻醉藥品公約。
11. 一九三零年八月一日於巴黎簽訂之療治白喉血清公約。
12. 一九三四年七月二十五日於雅典簽訂之共同防預骨痛熱症國際公約。
13. 一九三四年十二月二十二日於巴黎簽訂之免除健康證書國際協定。
14. 一九三四年十二月二十二日於巴黎簽訂之免除領事簽證健康證書國際協定。
15. 一九三七年二月十日於柏林簽訂之運載尸骸國際協定。

PROTOCOL CONCERNING THE OFFICE INTERNATIONAL D'HYGIENE PUBLIQUE

Article 1

The Governments signatories to this protocol agree that, as between themselves, the duties and functions of the Office International d'Hygiene publique as defined in the Agreement signed at Rome on 9 December 1907, shall be performed by the World Health Organization or its Interim Commission and that, subject to existing international obligations, they will take the necessary steps to accomplish this purpose.

Article 2

The parties to this protocol further agree that, as between themselves, from the date when this protocol comes into force, the duties and functions conferred upon the Office by the International agreements listed in Annex 1 shall be performed by the Organization or its Interim Commission.

Article 3

The Agreement of 1907 shall be terminated and the Office dissolved when all parties to the Agreement have agreed to its termination. It shall be understood that any Government party to the Agreement of 1907, has agreed, by becoming party to this protocol, to the termination of the Agreement of 1907.

Article 4

The parties to this protocol further agree that, if all the parties to the Agreement of 1907 have not agreed to its termination by 15 November 1949, they will then, in accordance with Article 8 thereof, denounce the Agreement of 1907.

Article 5

Any Government party to the Agreement of 1907 which is not a signatory to this protocol may at any time accept this protocol by sending an instrument of acceptance to the Secretary-General of the United Nations, who will inform all signatory and other Governments which have accepted this protocol of such accession

Article 6

Governments may become parties to this protocol by:

- (a) signature without reservation as to approval;
- (b) signature subject to approval followed by acceptance: or

(c) acceptance.

acceptance shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations.

Article 7

This protocol shall come into force when twenty Governments parties to the Agreement of 1907 have become parties to this protocol.

IN FAITH WHEREOF the duly authorized representatives of their respective Governments have signed the present protocol, which is drawn up in the English and French languages, both texts being equally authentic, in a single original which shall be deposited with the Secretary-General of the United Nations. Authentic copies shall be furnished by the Secretary-General of the United Nations to each of the signatory and accepting Governments and to any other Government which, at the time this protocol is signed, is a party to the Agreement of 1907. The Secretary-General will as soon as possible notify each of the parties to this protocol when it comes into force.

DONE in the City of New York this twenty-second day of July 1946.

ANNEX I

1. International Sanitary Convention of 21 June 1926.
2. Convention Modifying the International Sanitary Convention of 21 June 1926, signed 31 October 1938.
3. International Sanitary Convention, 1944, Modifying the International Sanitary Convention of 21 June 1926.
4. Protocol to Prolong the International Sanitary Convention, 1944 (opened for signature 23 April 1946; in force, 30 April 1946).
5. International Sanitary Convention for Aerial Navigation of 12 April 1933.
6. International Sanitary Convention for Aerial Navigation, 1944, Modifying the International Sanitary Convention for Aerial Navigation of 12 April 1933.
7. Protocol to Prolong the International Sanitary Convention for Aerial Navigation, 1944 (opened for signature 23 April 1946; in force, 30 April 1946).
8. International Agreement Relating to Facilities to be Accorded to Merchant Seamen in the Treatment of Venereal Diseases, Brussels, 1 December 1924.
9. Convention on Traffic in Opium and Drugs, Geneva, 19 February 1925.
10. Convention for Limiting the Manufacture and Regulating the Distribution of Narcotic Drugs, Geneva, 13 July 1931.
11. Convention Relating to the Antidiphtheria Serum, Paris, 1 August 1930.
12. International Convention for Mutual Protection against Dengue Fever, Athens, 25 July 1934.
13. International Agreement for Dispensing with Bills of Health, Paris, 22 December 1934.
14. International Agreement for Dispensing with Consular Visas on Bills of Health, Paris, 22 December 1934.
15. International Agreement Concerning the Transport of Corpses, Berlin, 10 February 1937.

PROTOCOLE RELATIF A L'OFFICE INTERNATIONAL D'HYGIENE PUBLIQUE

Article 1

Les Gouvernements signataires de ce Protocole conviennent, en ce qui les concerne, que les tâches et fonctions de l'Office International d'Hygiène Publique, telles que définies dans l'Arrangement signé à Rome le 9 décembre 1907, seront assumées par l'Organisation Mondiale de la Santé ou par la Commission intérimaire de celle-ci et que, sous réserve des obligations internationales existantes, ils prendront les mesures nécessaires dans ce but.

Article 2

Les Parties à ce Protocole conviennent en outre, en ce qui les concerne, qu'à partir de la date de l'entrée en vigueur de ce Protocole les tâches et fonctions confiées à l'Office par les arrangements internationaux, figurant dans la liste de l'annexe 1, seront assumées par l'Organisation ou la Commission intérimaire de celle-ci.

Article 3

L'Arrangement de 1907 cessera d'exister et l'Office sera dissous lorsque toutes les Parties à l'Arrangement auront convenu d'y mettre fin. Il est entendu que tout Gouvernement, partie à l'Arrangement de 1907, aura, en devenant partie à ce Protocole, accepté de mettre fin à l'Arrangement de 1907.

Article 4

Les parties à ce Protocole conviennent en outre que, dans l'éventualité où toutes les parties à l'Arrangement de 1907 n'auraient pas donné leur consentement pour que ce dernier prit fin d'ici le 15 novembre 1949, elles devront alors, en application de l'article 8 de l'Arrangement en question, dénoncer l'arrangement de 1907.

Article 5

Tout Gouvernement, partie à l'Arrangement de 1907 et non signataire de ce Protocole, pourra, à tout moment, accepter ce Protocole en adressant un instrument d'acceptation au Secrétaire général des Nations Unies, lequel informera de cette adhésion tous les Gouvernements signataires ou ayant accepté ce Protocole.

Article 6

Les Gouvernements peuvent devenir parties à ce Protocole par:

- (a) la signature, sans réserve d'approbation;
- (b) la signature sous réserve d'approbation, suivie d'une acceptation;

(c) l'acceptation pure et simple.

L'acceptation s'effectuera par le dépôt d'un instrument officiel entre les mains du Secrétaire général des Nations Unies.

Article 7

Ce Protocole entrera en vigueur lorsque vingt Gouvernements parties à l'Arrangement de 1907 seront devenus parties à ce Protocole.

EN FOI DE QUOI les Représentants dûment autorisés de leurs Gouvernements respectifs ont signé le présent Protocole, établi en langues anglaise et française, l'un et l'autre textes étant également authentiques, en un seul original, lequel sera déposé entre les mains du Secrétaire général des Nations Unies. Des copies authentiques seront délivrées par le Secrétaire général des Nations Unies à chacun des Gouvernements signataires ou ayant accédé et à tout autre Gouvernement qui, à la date de la signature de ce Protocole, sera partie à l'Arrangement de 1907. Le Secrétaire général notifiera, aussitôt que possible, à chaque Gouvernement ayant accepté ce Protocole la date de son entrée en vigueur.

FAIT en la ville de New-York, ce vingt-deux juillet 1946.

ANNEXE 1

1. Convention Sanitaire Internationale du 21 juin 1926.
2. Convention portant modification de la Convention Sanitaire Internationale du 21 juin 1926, signée le 31 octobre 1938.
3. Convention Sanitaire Internationale de 1944, portant modification de la Convention Sanitaire Internationale du 21 juin 1926.
4. Protocole prorogeant la Convention Sanitaire Internationale de 1944 (ouvert à signature le 23 avril 1946; en vigueur le 30 avril 1946).
5. Convention Sanitaire Internationale pour la Navigation Aérienne du 12 avril 1933.
6. Convention Sanitaire Internationale pour la Navigation Aérienne de 1944, portant modification de la Convention Sanitaire Internationale pour la Navigation Aérienne du 12 avril 1933.
7. Protocole prorogeant la Convention Sanitaire Internationale pour la Navigation Aérienne de 1944 (ouvert à signature le 23 avril 1946; en vigueur le 30 avril 1946.)
8. Arrangement international relatif aux facilités à donner aux marins du commerce pour le traitement des maladies vénériennes, Bruxelles, le 1er décembre 1924.
9. Convention de l'opium, Genève, le 19 février 1925.
10. Convention pour limiter la fabrication et réglementer la distribution des stupéfiants, Genève, le 13 juillet 1931.
11. Convention relative au sérum antidiphtérique, Paris, le 1er août 1930.
12. Convention internationale sur la protection mutuelle contre la fièvre dengue, Athènes, le 25 juillet 1934.
13. Arrangement international concernant la suppression des patentes de santé, Paris, le 22 décembre 1934.
14. Arrangement international concernant la suppression des visas consulaires sur les patentes de santé, Paris, le 22 décembre 1934.
15. Arrangement international concernant le transport des corps, Berlin, le 10 février 1937.

ПРОТОКОЛ, ОТНОСИТЕЛЬНО МЕЖДУНАРОДНОГО БЮРО ОБЩЕСТВЕННОЙ
ГИГИЕНЫ

(*Office international d'hygiène publique*)

Статья 1

Правительства, подписавшие настоящий Протокол, пришли к соглашению о том, что, поскольку это их касается, обязанности и функции *Международного бюро общественной гигиены (Office international d'hygiène publique)*, определенные Соглашением, подписанным в Риме 9 декабря 1907 года, будут выполняться Всемирной организацией здравоохранения или ее Временной комиссией и что, с соблюдением существующих международных обязательств, они примут необходимые меры для осуществления этой цели.

Статья 2

Стороны, подписавшие настоящий Протокол, пришли, далее, к соглашению о том, что, поскольку это их касается, со дня вступления в силу настоящего Протокола обязанности и функции, возложенные на *Бюро* международными соглашениями, перечисленными в Приложении 1, будут выполняться Организацией или ее Временной комиссией.

Статья 3

Соглашение 1907 года теряет силу, и *Бюро* должно быть распущено, когда все участники настоящего Соглашения, условятся о прекращении его деятельности. Считается, что любое Правительство, подписавшее Соглашение 1907 г., становясь участником настоящего Протокола, соглашается на прекращение Соглашения 1907 года.

Статья 4

Участники настоящего Протокола пришли, далее, к соглашению о том, что если все участники Соглашения 1907 года не согласятся на прекращение его к 15 ноября 1949 года, то, в таком случае, они денонсируют Соглашение 1907 года в соответствии со статьей 8 последнего.

Статья 5

Любое Правительство, являющееся участником Соглашения 1907 года, но не подписавшее настоящего Протокола, может в любое время принять настоящий Протокол, послав документ о его принятии Генеральному Секретарю Объединенных Наций, который уведомит о таком присоединении все другие Правительства, подписавшие настоящий Протокол.

Статья 6

Правительства могут стать участниками настоящего Протокола путем:

- (а) подписания его без оговорок в отношении его утверждения;
- (б) подписания под условием его утверждения, с последующим принятием;
- (с) принятия.

Принятие осуществляется вручением формального документа Генеральному Секретарю Объединенных Наций.

Статья 7

Настоящий Протокол вступит в силу, когда двадцать Правительств, участников Соглашения 1907 года, присоединятся к нему.

В УДОСТОВЕРЕНИЕ ЧЕГО надлежаще уполномоченные представители своих Правительств подписали настоящий Протокол, изложенный на английском и французском языках — из которых оба текста равно аутентичны — оригинал которого, в одном экземпляре, передается Генеральному Секретарю Объединенных Наций. Аутентичные копии должны быть разосланы Генеральным Секретарем Объединенных Наций каждому из подписавших или принявших Правительств и любому другому Правительству, которое, в момент подписания настоящего Протокола, является участником Соглашения 1907 года. Генеральный Секретарь возможно скорее уведомит каждого участника настоящего Протокола о его вступлении в силу.

СОСТАВЛЕНУ в городе Нью-Йорке июля двадцать второго дня 1946 года.

П Р И Л О Ж Е Н И Е 1

1. Международная санитарная конвенция 21 июня 1926 года.
2. Конвенция об изменении Международной санитарной конвенции 21 июня 1926 года, подписанная 31 октября 1938 года.
3. Международная санитарная конвенция 1944 года об изменении Международной санитарной конвенции 21 июня 1926 года.
4. Протокол о пролонгации Международной санитарной конвенции 1944 г. (был готов для подписания 23 апреля 1946 года; вошел в силу 30 апреля 1946 года).
5. Международная конвенция о санитарных мерах для воздушной навигации 12 апреля 1933 года.

6. Международная конвенция о санитарных мерах для воздушной навигации 1944 года об изменении Международной конвенции о санитарных мерах для воздушной навигации 12 апреля 1933 года.
7. Протокол о пролонгации Международной конвенции о санитарных мерах для воздушной навигации 1944 года (был готов для подписания 23 апреля 1946 года; вошел в силу 30 апреля 1946 года).
8. Международное соглашение относительно предоставляемых морякам торгового флота возможностей лечения венерических болезней, Брюссель, 1 декабря 1924 года.
9. Конвенция о торговле опиумом и наркотиками, Женева, 19 февраля 1925 года.
10. Конвенция об ограничении производства и регулировании распределения наркотических средств, Женева, 13 июля 1931 года.
11. Конвенция относительно противодифтеритной сыворотки, Париж, 1 августа 1930 года.
12. Международная конвенция о согласованных предохранительных мерах против тропической лихорадки, Афины, 25 июля 1934 года.
13. Международное соглашение о выдаче карантинных свидетельств, Париж, 22 декабря 1934 года.
14. Международное соглашение о выдаче консульских виз по карантинным свидетельствам, Париж, 22 декабря 1934 года.
15. Международное соглашение относительно перевозки трупов, Берлин, 10 февраля 1937 года.

PROTOCOLO CONCERNIENTE AL *OFFICE INTERNATIONAL
D'HYGIENE PUBLIQUE*

Artículo 1

Los Gobiernos signatarios de este protocolo acuerdan entre sí que, por lo que a entre ellos se refiere, los deberes y funciones del *Office international d'hygiène publique*, según se definen en el Acuerdo firmado en Roma el 9 de diciembre de 1907, serán desempeñados por la Organización Mundial de la Salud o por su Comisión Interina y que, sujeto a las obligaciones internacionales existentes, tomarán las medidas necesarias para realizar este propósito.

Artículo 2

Las partes de este protocolo, además, acuerdan que, por lo que a entre ellas se refiere, a partir de la fecha en que este protocolo entre en vigor, los deberes y funciones asignados al *Office* por los convenios internacionales enumerados en el Anexo 1, serán desempeñados por la Organización o por su Comisión Interina.

Artículo 3

El Acuerdo de 1907 cesará y el *Office* será disuelto cuando todas las partes del Acuerdo hayan convenido en su cese. Se entenderá que todo gobierno que es parte del Acuerdo de 1907, conviene, al hacerse parte de este protocolo, en la cesación del Acuerdo de 1907.

Artículo 4

Las partes de este protocolo convienen, además, en que si todas las partes del Acuerdo de 1907 no convienen en su cese antes del 15 de noviembre de 1949, entonces, de conformidad con el Artículo 8 del Acuerdo de 1907, lo denunciarán.

Artículo 5

Todo gobierno que sea parte del Acuerdo de 1907 y que no sea signatario de este protocolo puede aceptarlo en todo momento mediante el envío de un instrumento de aceptación al Secretario General de las Naciones Unidas, quien informará de esta adhesión a todos los signatarios y demás gobiernos que hayan aceptado este protocolo.

Artículo 6

Los gobiernos pueden formar parte de este protocolo mediante:

a) firma, sin reservas en cuanto a su aprobación;

b) firma, sujeta a aprobación seguida por aceptación; o

c) aceptación.

La aceptación se hará mediante el depósito de un instrumento formal ante el Secretario General de las Naciones Unidas.

Artículo 7

Este protocolo entrará en vigor cuando veinte gobiernos partes del Acuerdo de 1907 se hagan partes de este protocolo.

EN TESTIMONIO DE LO CUAL los representantes debidamente autorizados de sus respectivos gobiernos han firmado el presente protocolo, redactado en idiomas chino, español, francés, inglés y ruso, siendo estos textos igualmente auténticos, en un solo ejemplar original que será depositado ante el Secretario General de las Naciones Unidas. El Secretario General de las Naciones Unidas enviará copias debidamente certificadas de este protocolo a cada uno de los gobiernos signatarios y los gobiernos que lo acepten y a cualquier otro gobierno que, cuando se firme este protocolo, sea parte del Acuerdo de 1907. El Secretario General notificará a la brevedad posible a cada una de las partes de este protocolo cuando éste entre en vigor.

FIRMADO en la Ciudad de Nueva York a 22 días del mes de julio de 1946.

ANEXO I

1. Convención Sanitaria Internacional del 21 de junio de 1926.
2. Convención que modifica la Convención Sanitaria Internacional del 21 de junio de 1926, firmada el 31 de octubre de 1938.
3. Convención Sanitaria Internacional de 1944, modificando la Convención Sanitaria Internacional del 21 de junio de 1926.
4. Protocolo para prolongar la Convención Sanitaria Internacional, de 1944 (abierto para firma el 23 de abril de 1946; en vigor el 30 abril de 1946).
5. Convención Sanitaria Internacional para la Navegación Aérea del 12 de abril de 1933.
6. Convención Sanitaria Internacional para la Navegación Aérea, de 1944, modificando la Convención Sanitaria Internacional para la Navegación Aérea del 12 abril de 1933.

7. Protocolo para prolongar la Convención Sanitaria Internacional para la Navegación Aérea, de 1944 (abierto para firma el 23 de abril de 1946; en vigor el 30 de abril de 1946).
8. Convenio Internacional Relativo a los Medios que habrán de Facilitarse a los Marineros Mercantes para el Tratamiento de Enfermedades Venéreas, Bruselas, 1º de diciembre de 1924.
9. Convención Sobre el Tráfico en Opio y Drogas, Ginebra, 19 de febrero de 1925.
10. Convención para Restringir la Fabricación y Reglamentar la Distribución de Estupefacientes, Ginebra, 13 de julio de 1931.
11. Convención Relativa al Suero Antidiftérico, París, 1º de agosto de 1930.
12. Convención Internacional para la Protección Recíproca contra el Dengue, Atenas, 25 de julio de 1934.
13. Convenio Internacional para Eliminar las Patentes de Sanidad, París, 22 de diciembre de 1934.
14. Convenio Internacional para Eliminar las Visas Consulares en las Patentes de Sanidad, París, 22 de diciembre de 1934.
15. Convenio Internacional Sobre el Transporte de Cadáveres, Berlín, 10 de febrero de 1937.

For Argentina: Pour l'Argentine: 阿根廷 За Аргентину: Por la Argentina:	Alberto ZWANCK	ad referendum
For Australia: Pour l'Australie: 澳大利亞 За Австралию: Por Australia:	A. H. TANGE	Subject to approval and acceptance by Government of Commonwealth of Australia. ¹
For the Kingdom of Belgium: Pour le Royaume de Belgique: 比利時王國 За Королевство Бельгии: Por el Reino de Bélgica:	Dr. M. DE LAET	Sous réserve de ratification. ²
For Bolivia: Pour la Bolivie: 玻利維亞 За Боливию: Por Bolivia:	Luis V. SOTELO	
For Brazil: Pour le Brésil: 巴西 За Бразилию: Por el Brasil:	Geraldo H. DE PAULA SOUZA	ad referendum
For Byelorussian Soviet Socialist Republic: Pour la République soviétique socialiste de Biélorussie: 白俄羅斯蘇維埃社會主義共和國 За Белорусскую Советскую Социалистическую Республику: Por la República Socialista Soviética Bielorrusa:	N. EVSTAFIEV	
For Canada: Pour le Canada: 加拿大 За Канаду: Por el Canadá:	Brooke CLAXTON Brock CHISHOLM	Subject to approval. ³

¹ Sous réserve d'approbation et d'acceptation par le Gouvernement du Commonwealth d'Australie.

² Subject to ratification.

³ Sous réserve d'approbation.

For Argentina: Pour l'Argentine: 阿根廷 За Аргентину: Por la Argentina:	Alberto ZWANCK	ad referendum
For Australia: Pour l'Australie: 澳大利亞 За Австралию: Por Australia:	A. H. TANGE	Subject to approval and acceptance by Government of Commonwealth of Australia. ¹
For the Kingdom of Belgium: Pour le Royaume de Belgique: 比利時王國 За Королевство Бельгии: Por el Reino de Bélgica:	Dr. M. DE LAET	Sous réserve de ratification. ²
For Bolivia: Pour la Bolivie: 玻利維亞 За Боливию: Por Bolivia:	Luis V. SOTELO	
For Brazil: Pour le Brésil: 巴西 За Бразилию: Por el Brasil:	Geraldo H. DE PAULA SOUZA	ad referendum
For Byelorussian Soviet Socialist Republic: Pour la République soviétique socialiste de Biélorussie: 白俄羅斯蘇維埃社會主義共和國 За Белорусскую Советскую Социалистическую Республику: Por la República Socialista Soviética Bielorrusa:	N. EVSTAFIEV	
For Canada: Pour le Canada: 加拿大 За Канаду: Por el Canadá:	Brooke CLAXTON Brock CHISHOLM	Subject to approval. ³

¹ Sous réserve d'approbation et d'acceptation par le Gouvernement du Commonwealth d'Australie.

² Subject to ratification.

³ Sous réserve d'approbation.

For Chile: Pour le Chili: 智利 За Чили: Por Chile:	Julio BUSTOS	ad referendum
For China: Pour la Chine: 中華民國 За Китай: Por la China:	SHEN J. K. I. Chin YUAN Szeming SZE	
For Colombia: Pour la Colombie: 哥倫比亞 За Колумбию: Por Colombia:	Carlos URIBE AGUIRRE	
For Costa Rica: Pour Costa-Rica: 哥斯大黎加 За Коста-Рику: Por Costa Rica:	Jaime BENAVIDES	
For Cuba: Pour Cuba: 古巴 За Кубу Por Cuba:	Dr. Pedro NOGUEIRA Victor SANTAMARINA	ad referendum
For Czechoslovakia: Pour la Tchécoslovaquie: 捷克斯拉夫 За Чехословакию: Por Checoslovaquia:	Dr. Josef CANČIK	ad referendum
For Denmark: Pour le Danemark: 丹麥 За Данию: Por Dinamarca:	J. OERSKOV	ad referendum
For the Dominican Republic: Pour la République Dominicaine: 多明尼加共和國 За Доминиканскую Республику: Por la República Dominicana:	Dr. L. F. THOMEN	ad referendum

For Ecuador:
Pour l'Équateur:
厄瓜多
За Эквадор:
Por el Ecuador:

R. Nevarez VÁSQUEZ ad referendum

For Egypt:
Pour l'Égypte:
埃及
За Египет:
Por Egipto:

Dr. A. T. CHOUCHA Subject to ratification.¹
Taha Elsayed NASR bey
M. S. ABAZA

For El Salvador:
Pour le Salvador:
薩爾瓦多
За Сальвадор:
Por El Salvador:

For Ethiopia:
Pour l'Éthiopie:
阿比西尼亞
За Эфиопию:
Por Etiopía:

G. TESEMMA Subject to ratification.¹

For France:
Pour la France:
法蘭西
За Францию:
Por Francia:

J. PARISOT ad referendum

For Greece:
Pour la Grèce:
希臘
За Грецию:
Por Grecia:

Dr. Phokion KOPANARIS
ad referendum

For Guatemala:
Pour le Guatemala:
瓜地馬拉
За Гватемалу:
Por Guatemala:

G. MORÁN
J. A. MUÑOZ ad referendum

For Haiti:
Pour Haïti:
海地
За Гаити:
Por Haití:

Rulx LÉON ad referendum

¹ Sous réserve de ratification.

For Honduras: Pour le Honduras: 洪都拉斯 За Гондурас: Por Honduras:	Juan Manuel FIALLOS	ad referendum
For India: Pour l'Inde: 印度 За Индию: Por la India:	C. K. LAKSHMANAN C. MANI	Subject to ratification. These signatures are appended in agreement with His Majesty's Representative for the exercise of the functions of the Crown in its relations with the Indian States. ¹
For Iran: Pour l'Iran: 伊朗 За Иран: Por Irán:	Ghassem GHANI H. HAFEZI	Subject to ratification by the Iranian Parliament (Madjliss) ² . ad referendum
For Iraq: Pour l'Irak: 伊拉克 За Ирак: Por Irak:	S. AL-ZAHAWI Dr. Ihsan DOGRAMAJI	ad referendum
For Lebanon: Pour le Liban: 黎巴嫩 За Ливан: Por El Líbano:	Georges HAKIM Dr. A. MAKHLOUF	ad referendum
For Liberia: Pour le Libéria: 利比里亞 За Либерню: Por Liberia:	Joseph Nagbe TOGBA John B. WEST	ad referendum
For the Grand Duchy of Luxembourg: Pour le Grand-Duché de Luxembourg: 盧森堡大公國 За Великое Герцогство Люксембург: Por el Gran Ducado de Luxemburgo:	Dr. M. DE LAET	Sous réserve de ratification ³

¹ Sous réserve de ratification. Ces signatures sont apposées en accord avec le représentant Sa Majesté pour l'exercice des prérogatives de la Couronne dans ses relations avec les Et de l'Inde.

² Sous réserve de ratification par le Parlement iranien (Madjliss).

³ Subject to ratification.

For Mexico: Pour le Mexique: 墨西哥 За Мексику: Por México:	MONDRAGÓN	ad referendum
For the Kingdom of the Netherlands: Pour le Royaume des Pays-Bas: 荷蘭王國 За Королевство Нидерландов: Por el Reino de Holanda:	C. VAN DEN BERG C. BANNING W. A. TIMMERMAN	ad referendum
For New Zealand: Pour la Nouvelle-Zélande: 紐西蘭 За Новую Зеландию: Por Nueva Zelandia:	T. R. RITCHIE	ad referendum
For Nicaragua: Pour le Nicaragua: 尼加拉瓜 За Никарагуа: Por Nicaragua:	A. SEVILLA-SACASA	ad referendum
For the Kingdom of Norway: Pour le Royaume de Norvège: 挪威王國 За Королевство Норвегии: Por el Reino de Noruega:	Hans Th. SANDBERG	ad referendum
For Panama: Pour le Panama: 巴拿馬 За Панаму: Por Panamá:	J. J. VALLARINO	ad referendum
For Paraguay: Pour le Paraguay: 巴拉圭 За Парагвай: Por el Paraguay:	Angel R. GINÉS	ad referendum
For Peru: Pour le Pérou: 秘魯 За Перу: Por el Perú:	Carlos Enrique PAZ SOLDÁN A. TORANZO	ad referendum

For the Republic of the Philippines:
 Pour la République des Philippines:
 菲律賓共和國
 За Филиппины: H. LARA
 Por Filipinas: Walfrido DE LEON

For Poland:
 Pour la Pologne: Edward GRZEGORZEWSKI
 波蘭
 За Польшу:
 Por Polonia:

For Saudi Arabia:
 Pour l'Arabie saoudite: Dr. Yahia NASRI
 蘇地亞拉伯 Dr. MEDHAT Cheikh-Al-Ardh
 За Саудовскую Аравию:
 Por Arabia Saudita:

For Syria:
 Pour la Syrie: Dr. C. TREFI Subject to ratification.¹
 敘利亞
 За Сирию:
 Por Siria:

For Turkey:
 Pour la Turquie: Z. N. BARKER
 土耳其
 За Турцию:
 Por Turquía:

For the Ukrainian Soviet Socialist Republic:
 Pour la République soviétique socialiste d'Ukraine:
 烏克蘭蘇維埃社會主義共和國
 За Украинскую Советскую Социалистическую Республику:
 Por la República Socialista Soviética Ucrainiana:
 L. I. MEDVED
 I. I. KALTCHENKO

For the Union of Soviet Socialist Republics:
 Pour l'Union des Républiques soviétiques socialistes:
 蘇維埃社會主義共和國聯邦
 За Союз Советских Социалистических Республик:
 Por la Unión de Repúblicas Socialistas Soviéticas:
 F. G. KROTKOV

¹ Sous réserve de ratification.

For the Union of South Africa: H. S. GEAR ad referendum
Pour l'Union Sud-Africaine:
南非聯邦
За Южно-Африканский Союз:
Por la Unión Sudafricana:

For the United Kingdom of Great Britain and Northern Ireland:
Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord:
英聯王國
За Соединенное Королевство Великобритании:
Por el Reino Unido de la Gran Bretaña:

Melville D. MACKENZIE
G. E. YATES

For the United States of America: Thomas PARRAN Subject to approval.¹
Pour les Etats-Unis d'Amérique: Martha M. ELIOT
美利堅合眾國 Frank G. BOUDREAU
За Соединенные Штаты Америки:
Por los Estados Unidos de América:

For Uruguay: José A. MORA ad referendum
Pour l'Uruguay: R. RIVERO
烏拉圭 Carlos M. BARBEROUSSE
За Уругвай:
Por el Uruguay:

For Venezuela: A. ARREAZA GUZMÁN ad referendum
Pour le Venezuela:
委內瑞拉
За Венесуэлу:
Por Venezuela:

For Yugoslavia: Dr. A. STAMPAR With reservation as to the
Pour la Yougoslavie: ratification.²
南斯拉夫
За Югославию:
Por Yugoslavia:

For Afghanistan:
Pour l'Afghanistan:
阿富汗
За Афганистан:
Por Afganistán:

¹ Sous réserve d'approbation.

² Sous réserve de ratification.

For Albania:
Pour l'Albanie:
阿爾巴尼亞
За Албанию:
Por Albania:

T. JAKOVA

For Austria:
Pour l'Autriche:
奧地利
За Австрию:
Por Austria:

Dr. Marius KAISER

For Bulgaria:
Pour la Bulgarie:
保加利亞
За България:
Por Bulgaria:

Dr. D. P. Orahovatz

For Eire:
Pour l'Eire:
愛爾蘭
За Ирландию:
Por Irlanda:

John D. MacCORMACK

Subject to acceptance.¹

For Finland:
Pour la Finlande:
芬蘭
За Финляндию:
Por Finlandia:

Osmos TURPEINEN

For Hungary:
Pour la Hongrie:
匈牙利
За Венгрию:
Por Hungria:

Aladar SZEGEDY-MASZAK

February 19th, 1947. Subject to ratification.²

For Iceland:
Pour l'Islande:
冰島國
За Исландию:
Por Islandia:

Giovanni Alberto CANAPERIA

Subject to ratification.²

For Italy:
Pour l'Italie:
意大利
За Италию:
Por Italia:

¹ Sous réserve d'acceptation.

² Sous réserve de ratification.

For Portugal:
Pour le Portugal:
葡萄牙
За Португалию:
Por Portugal:

Francisco C. CAMBOURNAG
Subject to ratification.¹

For Rumania:
Pour la Roumanie:
羅馬尼亞
За Румынию:
Por Rumania:

For Siam:
Pour le Siam:
暹羅
За Сиа́м:
Por Siam:

Bunliang TAMTHAI

For Sweden:
Pour la Suède:
瑞典
За Швецию:
Por Suecia:

Hermann ERIKSSON Subject to ratification.¹
January 13, 1947.

For Switzerland:
Pour la Suisse:
瑞士
За Швейцарию:
Por Suiza:

Dr. J. EUGSTER Sous réserve de ratification.²
A. SAUTER

For Transjordan:
Pour la Transjordanie:
外約旦
За Трансиорданию:
Por Transjordanía:

Dr. D. P. TUTUNJI

For Yemen:
Pour le Yémen:
葉門
За Йемен:
Por Yemen:

¹ Sous réserve de ratification
² Subject to ratification.

The foregoing is a true copy of the Protocol concerning the *Office International d'Hygiène Publique*, signed in New York, on July 22, 1946, in the Chinese, English, French, Russian, and Spanish languages, the original of which is deposited in the Archives of the United Nations.

Le texte qui précède est une copie exacte du Protocole relatif à l'*Office International d'Hygiène Publique*, signé à New-York, le 22 juillet 1946, en langues anglaise, chinoise, espagnole, française et russe, dont l'original a été déposé dans les archives des Nations Unies.

For the Secretary-General:

Pour le Secrétaire général:

Assistant Secretary-General for Legal Affairs.

Sous-Secrétaire général pour les Affaires Juridiques.

CERTIFICATION

I hereby certify that the attached document is a true copy of the Chinese, English, French, Russian and Spanish texts of the Protocol concerning the Office international *d'hygiène publique* done in New York on 22 July 1946, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, chinois, espagnol, français et russe du Protocole relatif à l'Office international d'hygiène publique fait à New York le 22 juillet 1946, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques



Palitha T. B. Kohona

United Nations
New York, July 2005

Organisation des Nations Unies
New York, juillet 2005

Certified true copy IX.2
Copie certifiée conforme IX.2
November 2004